

(2022) 02 JH CK 0052

In the Jharkhand High Court

Case No : Criminal Miscellaneous Petition No. 3487 Of 2021

Vipul Kumar And Others APPELLANT @Hash State Of Jharkhand And Others

Date of Decision : 28-02-2022

Acts Referred:

Citation : (2022) 02 JH CK 0052

Hon'ble Judges : Sanjay Kumar Dwivedi, J

Bench : Single Bench

Advocate : Sheo Kumar Singh, Satish Prasad

Final Decision : Dismissed

Judgement

Sanjay Kumar Dwivedi, J

The learned counsel appearing for the petitioners submits that this petition is arising out of matrimonial dispute and there is no allegation against the petitioners and inspite of that, the F.I.R has been lodged.

The Court has perused the F.I.R.

After going through the F.I.R., the Court is not inclined to interfere with the matter.

At this stage, Mr. Singh, the learned counsel appearing for the petitioners seeks permission to withdraw the instant petition with liberty to take all the grounds at the appropriate stage.

The instant petition is dismissed as withdrawn with the aforesaid liberty.